

**CBI Vs. Prasad Education Trust**  
**RC No. 2172019A0009/CBI/ACU-V/AC-II/New Delhi**  
**U/Sec. 120-B of IPC r/w sections 7, 8, 12 & 13(2) r/w 13(1)(d) of PC Act,**  
**1988**

**MA No. 1/2020**

**07.08.2020**

**Present: Sh. Hardik Sahrma, Ld. counsel for applicant.**

**Sh. Anil Kumar Kushwaha, Ld. PP for CBI.**

The matter has been taken up through video conferencing, using CISCO WEBEX hosted by Sh. Mukesh Kant Sharma, Reader of this Court.

Application under Section 91 Cr.P.C. was filed before lock down. Reply is stated to be already filed. Soft copy of the same is not available. Ahalmad is directed to provide the copy of the application and reply for through e-mail for hearing before the next date.

Put up with case title CBI Vs. I. M. Qudusi fixed **on 19.08.2020** for consideration.

On the request of Ld. PP for CBI, copy of this order sheet be also provided to him for his office record.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

**(Anil Kumar Sisodia)**  
**Special Judge (PC Act), (CBI)-07,**  
**Rouse Avenue Courts, New Delhi**  
**07.08.2020.**